

X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 72/2025/EZ

In The Matter of:

Prakash Das

... Applicant

Versus

THE STATE OF West Bengal &
Ors.

... Respondents

AFFIDAVIT FILED BY THE RESPONDENT NUMBER 04, DISTRICT
MAGISTRATE & COLLECTOR, PASCHIM BARDHMAN DISTRICT

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Filed by

RAJIB RAY

Advocate

For The State of West Bengal

Email: rajib.ray.official123@gmail.com

(M): 9830132729



23 MAY 2025

X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 72/2025/EZ

In The Matter of:

Prakash Das

... Applicant

Versus

State of West Bengal & Ors.



SI. No. 43/2025 ... Respondents

AFFIDAVIT FILED BY THE RESPONDENT NUMBER 04, DISTRICT
MAGISTRATE & COLLECTOR, PASCHIM BARDHAMAN DISTRICT

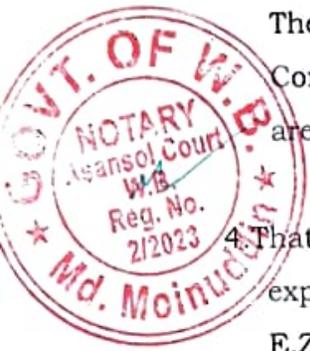
I, Shri Ponnambalam S., S/o- Shri Sonaimuthu P., aged about 40 years, by
faith Hindu and by occupation-Service, working for gain as the District
Magistrate & Collector, Paschim Bardhaman, residing at Palm Villa,
opposite Polo Ground, Asansol, District-Paschim Bardhaman, West Bengal
do hereby solemnly affirm and state as follows:-

1. That I am presently posted as the District Magistrate & Collector, Paschim Bardhaman. I have duly consulted the records available in my office and thereafter, I have made myself well acquainted with the facts and circumstances of the case and as such, am competent to affirm this Affidavit.
2. That this Affidavit is being filed in compliance with the Solemn Order dated 25.04.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and Hon'ble Tribunal has been interalia pleased to constitute a Fact Finding Committee and

directed such Committee to file a Fact Finding Report on Affidavit within four weeks.

- 3. That in terms of paragraph 10 of the Solemn Order, the Fact Finding Committee so constituted has visited the Site and submit a Fact Finding Report.

The Photocopy of the Fact Finding Report submitted by the Committee along with coloured photographs and relevant documents are collectively annexed herewith and marked 'R-1'.



- 4. That the Report submitted by the Fact Finding Committee is self-explanatory and subject to further adjudication by Hon'ble N.G.T., E.Z., KOL.

23 MAY 2025

- 5. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice and that the deponent has high regard to the Order/Orders as passed by this Hon'ble Tribunal.

Identified by me

(Ponnambalam S)
Deponent

Advocate

State of West Bengal

Solemnly Confirmed & Declared on Oath before me and identification

Md. Moinuddin

Md. Moinuddin

NOTARY Reg. No. 2/2023
Asansol Court, Govt. of W.B.

VERIFICATION:

I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Asansol on the 23rd Day of May, 2025.

Identified by me

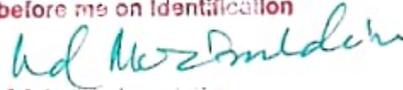


Advocate

State of West Bengal


PONNAMBALAM S
Deponent

Solemnly Confirmed & Declared on
Oath before me on Identification



Md. Moynuddin

NOTARY Reg. No. 2/2023
Asansol Court, Govt. of W.B.

23 MAY 2025

REPORT OF THE FACT FINDING COMMITTEE

In

Compliance with the

Hon'ble NGT, EZ, KOL Order dated 25.04.2025

In the matter of

Prakash Das

Versus

The State of West Bengal & Ors.

In

OA No. 72/2025/EZ

-Submitted by-

DM, Paschim Bardhaman & WBPCB

15th May, 2025

~~SECRET~~

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Report of the Fact Finding Committee in Compliance with the Hon'ble NGT, EZ, KOL Order dated 25.04.2025 in the matter of Prakash Das Versus the State of West Bengal & Ors. in OA No. 72/2025/EZ

Background:

The Original Application bearing O.A. No. 72 of 2025 was registered at the Hon'ble NGT, Eastern Zone Bench, Kolkata pursuant to the petition filed by Shri Prakash Das on March 20, 2025. The complaint pertains to alleged illegal filling up of water bodies situated in Village and Mouza- Prayagpur, P.S.- Kanksa, Block- Kanksa, J.L. No.- 88, L.R. Plot No.- 523, District- Paschim Burdwan within Trilokchandrapur Gram Panchayat by the private Respondents Nos. 8 to 38. Further, it is stated that, the private respondents are owners of the water bodies measuring about 0.99 acres situated in the village in question.

The matter was subsequently heard before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata on 25.04.2025 and the Hon'ble Tribunal has been pleased to pass the solemn order as follows:

"Considering the allegations made, we deem it appropriate to constitute a Committee comprising of the following members:- i) Collector & District Magistrate, District- Paschim Burdwan or his nominee not below the rank of Additional District Magistrate (ADM); and ii) Senior Scientist, West Bengal Pollution Control Board.

The Committee shall visit the site in question and thereafter submit a Fact Finding Report on affidavit within four weeks with regard to the allegations made in the Original Application.

The District Magistrate, District- Paschim Burdwan shall be the Nodal office for all logistic purposes and for filing the Fact finding Report on affidavit."

Formation of the Fact Finding Committee:

In compliance with the aforesaid solemn order dated 25.04.2025 passed by the Hon'ble NGT, The District Magistrate, Paschim Bardhaman by way of Memo being No. Law Cell/1857/DLLRO-PAB/2025 dated 07-05-2025 constituted a Fact Finding Committee comprising of the following members:-

- X -

Sl. No	Name & Post	Place of Posting
1)	Shri Aranya Banerjee, Additional District Magistrate and District Land & Land Reforms Officer	District:- Paschim Bardhaman
1)	Shri Chiranjib Dawn, Assistant Environmental Engineer	Durgapur Regional Office, West Bengal Pollution Control Board, Kolkata

Site Visit:

The Fact Finding Committee conducted site visit at the alleged area on 15th May, 2025 at 11:30 a.m. The following officials were present during the field visit:

District Administration's Representatives:

1. Shri Aranya Banerjee, ADM and DL&LRO, Paschim Bardhaman.
2. Shri Sanjoy Kumar Biswas, Dy. DL&LRO, Paschim Bardhaman.
3. The Assistant Director and BL&LRO, Kanksa Block along with her team comprising Revenue Inspectors and Amin.

West Bengal Pollution Control Board (WBPCB)'s Representative:

1. Shri Chiranjib Dawn, Assistant Environmental Engineer.

Observations of the Fact Finding Committee:

The Committee members have considered the topographical condition of the area in question and it appears that the land parcel under scrutiny (LR Dag no. 523 of Mouza- Prayagpur & JL No.- 88, within Trilokchandrapur G.P., Dist.- Paschim Bardhaman) is presently having built-up structures (residential as well as commercial buildings) on about 50% of its area.

The rest is still water body in two parts (eastern portion & western portion) of the plot. But the water body portions are entirely filled with plants & weeds characteristic of marshy area and, therefore, it can be said that such portions are in the gradual process of ecological succession. The process of ecological succession in this case is facilitated by human interventions like throwing/dumping of both biodegradable & non-biodegradable solid wastes into the water body.

Subsequently, the relevant documents available in the block office have been considered and upon perusal of the K.B. record, it appears that the classification of the Plot in question was 'Pukur' and remain so till date, however, following the representations made by the concerned Raiyats at the relevant period, the character of the land in question has been indicated since 1998 in the Khatians as 'Bastu'.

[B]Annexure

The relevant documents received in course of inspection over the area in question by the Committee members and the photographs taken thereat are annexed hereto and collectively marked Annexure-A.

[C]Findings/Recommendations of the Committee:

The restoration of the Water Bodies have been claimed in the Original Application and as such, depending upon the provisions contained in Section 4C of the West Bengal Land Reforms Act, 1955 and the rules framed thereunder, B.L.& L.R.O., Kanksa has been advised to issue Notice for the purpose, as mentioned hereinbefore and indicated in the

relief/prayer portion of the Original Application. The true copies of the Notices issued so far are annexed hereto and collectively marked Annexure-B.

1. A.D.M. & D.L. & L.R.O., PSBDN.....



ADDITIONAL DISTRICT MAGISTRATE
&
DISTRICT LAND & LAND REFORMS OFFICER
PASCHIM BARDHAMAN

2. Senior Scientist, W.B.P.C.B.....



Assistant Environmental Engineer
Durgapur Region
W.B.P.C.B.



Google

Bardhaman, West Bengal, India
Fc2x+8wv, Grand Trunk Rd, Panagarh Bazar, P.O,
Panagarh, Bardhaman, West Bengal 713143, India
Lat 23.450999° Long 87.449691°
15/05/2025 12:13 PM GMT +05:30







Google

Panagarh, West Bengal, India

Ft22+c33, Near Axis Bank Branch, Panagarh, West Bengal
713148, India

Lat 23.451076° Long 87.450011°
15/05/2025 12:16 PM GMT +05:30



GPS Map Camera



Google



ANNEXURE-A

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MSD 2022-A

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Google

Transparency



ANNEXURE-A





ANNEXURE-A





ANNEXURE-A





GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo No 587/1 /BLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act, 1955

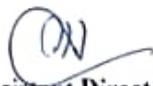
Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Madina Khatun W/O-Abdul Ajej
Panagarh Bazar, P O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to its original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act, 1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-1051


Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman



**GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com**

Memo. No.: 589/2 /BLLRO/Kanksa/25 Date: 20.05.2025

**NOTICE
U/S-4C(5) of WBLR Act,1955**

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Pravash Kumar Das
S/O- Atul Krishna
Panagarh Bazar, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with **O.A No-72/2025/EZ** it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-1056

**Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman**

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ANNEXURE - B

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**GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blokanksa@gmail.com**

Memo. No.: 589/3 /BLLRO/Kanksa/25 Date: 20.05.2025

**NOTICE
U/S-4C(5) of WBLR Act,1955**

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Gurugati Das
S/O-Karunamoy Das
Prayagpur, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-
Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-1388


**Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman**



**GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blokanksa@gmail.com**

Memo No. 531/4 III LRO Kanksa 25

Date 20.05.2025

**NOTICE
U/S-4C(5) of WBLR Act,1955**

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Munir Ahamad Shekh
SO- Najar Mahammad
Kanksa, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148

During site visit by the fact finding committee in order to comply with the solemn order dated 25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ. it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character within the period of four weeks after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to L.R Kh No-1458

**Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman**



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: brokanksa@gmail.com

Memo No. 589/5 /BLLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Sahida Bibi
W/O- Mahammad Kaium Ansari
Prayagpur, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-1475

**Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman**



**GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com**

Memo. No. : 589/6 /BLLRO/Kanksa/25

Date: 20.05.2025

**NOTICE
U/S-4C(5) of WBLR Act,1955**

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Basir Ahamed
S/O- Nazar Ahamed
Kanksa, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-1506


**Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.**
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman



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GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
 E-mail: blrokanksa@gmail.com

Memo No 589/7 /BLRO/Kanksa/25

Date: 20.05.2025

NOTICE
 U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
 Sagir Ahamed
 S O- Nazar Ahamed
 Kanksa Mollapara, P.O- Panagarh Bazar,
 Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
 JL No-88,
 LR Plot No-523,
 Appertained to LR Kh No-1553

Assistant Director and
Block Land & Land Reforms Officer
 Kanksa, Paschim Bardhaman.
 Assistant Director
 and
 Block Land and Land Reforms Officer
 Kanksa, Paschim Bardhaman



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo No. 589/8/BLLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Hakikul Nesha Bibi
W/O- Sagir
Kanksa Mollapara, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-1554

Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman

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ANNEXURE



**GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com**

Memo No. 589/9 BLRO Kanksa/25

Date 20.05.2025

NOTICE

U/S-4C(5) of WBLR Act, 1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Banshidar Das
S O- Habu
Pravagpur, P O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to its original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act, 1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-1951

**Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman**



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo. No. 589/10 /BLLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Surya Narayan Das
S/O- Lakshmi Narayan
Prayagpur, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-1952


Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo No. 589/11 /BLURO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act, 1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Satya Narayan Das
S/O- Lakshmi Narayan
Panagarh Bazar, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act, 1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-1954

Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman



**GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com**

Memo. No.: 589/12 /BLLRO/Kanksa/25

Date: 20.05.2025

**NOTICE
U/S-4C(5) of WBLR Act,1955**

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Sakina Begam
W/O- Mahammad Rahamatulla
Panagarh, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-2400

**Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman**



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo. No.: 589/13/BLLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Md. Nizamtulla Khan
S/O- Rahamatulla
Prayagpur, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-2401


**Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.**
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo No: 589/14 /BLLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Md. Sahematulla Khan
S/O- Md Rahamatulla
Prayagpur, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-2402

Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa Paschim Bardhaman



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo. No.: 589/15 /BLLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Md. Sumiyantulla Khan
S/O- Md. Rahamatulla
Prayagpur, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-2403

Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo. No.: 589/16 /BLLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Raju Aich
S/O- Babul
Chadpur Budbud, P.O- Budbud,
Dist- Paschim Bardhaman, PIN-713403.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-3182


Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman

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ANNEXURE - B



**GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: hlrokanksa@gmail.com**

Memo. No.: 589/17 /BLLRO/Kanksa/25

Date: 20.05.2025

**NOTICE
U/S-4C(5) of WBLR Act,1955**

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Bablu Aich
S/O- Narendranath
Chadpur Budbud, P.O- Budbud,
Dist- Paschim Bardhaman, PIN-713403.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character within the period of four weeks after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-3183

**Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman**



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo No.: 589/18 /BLLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Hardial Singh
S/O- Sardar Nasib Singh
Payagpur, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-3421


Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo. No.: 589/19 /BLLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Munir Ahamad
S/O- Najar Mahammad
Prayagpur, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-4138

**Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.**
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo. No.: 589/20 /BLLRO/Kanksa/25 Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Anisha Begam
W/O- Sahanatulla Khan
Prayagpur, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-
Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-4819


**Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.**
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman

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ANNEXURE - D

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GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blokanksa@gmail.com

Memo No. 589/21 BULLRO/Kanksa/25 Date 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act, 1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Ramrup Ray
S/O- Gunadhar
Prayagpur, P O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to its original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act, 1955.

Schedule of the land:-
Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-4850


Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman



ANNEXURE-B



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo No: 589/22/BLLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Amrita Nag
W/O- Ramrup
Panagarh Bazar, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to its original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-4859


Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman

- ① - ✕ -

ANNEXURE



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo. No. 589/23 /BLLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Mahammad Sahanatulla Khan
S/O- Md. Rahamatulla
Prayagpur, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to its original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-4873


Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman



**GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN**

E-mail: blrokanksa@gmail.com

Memo. No.: 589/24 /BLLRO/Kanksa/25

Date: 20.05.2025

**NOTICE
U/S-4C(5) of WBLR Act,1955**

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Abdul Raza
S/O- Aziz
Kanksa Mollapara, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-5398


**Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.**
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman

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ANNEXURE - B



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo No. 589/25/BLLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act, 1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Mehamud Ansari
S/O- Kaium Ansari
Kanksa Mollapara, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with **O.A No-72/2025/EZ** it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to its original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act, 1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-5418


Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman



**GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN**

E-mail: blrokanksa@gmail.com

Memo No: 589/26 /BLLRO/Kanksa/25

Date: 20.05.2025

**NOTICE
U/S-4C(5) of WBLR Act,1955**

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Saleha Banu
W/O- Abdul Raza
Prayagpur, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-5542

**Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman,
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman**



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo. No.: 589/27 /BLLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Samsul Ansari
S/O- Kaium
Kanksa Mollapara, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-5563


Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo No: 589/29 /BLLRO/Kanksa/25

Date: 20.05.2025

NOTICE

U/S-4C(5) of WBLR Act, 1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Naz Parvin
W/O- Md. Mustakim
Prayagpur, P O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to its original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act, 1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-5662


Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
Assistant Director and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman

100-100

ANNEXURE - B



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo. No. 589/29 /BLRO/Kanksa/25

Date: 20.05.2025

NOTICE

U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Md. Sufiantulla
S/O- Rahamatulla
Prayagpur, P.O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-5841


Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo No. 589/30 BLERO Kanksa 25 Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act, 1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Md. Niyamtulla Khan
S O- Rahamatulla
Prayagpur, P O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to its original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act, 1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-5853


**Assistant Director and
Block Land & Land Reforms Officer**
Kanksa, Paschim Bardhaman.
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT DIRECTOR AND
BLOCK LAND AND LAND REFORMS OFFICER
KANKSA, PASCHIM BARDHAMAN
E-mail: blrokanksa@gmail.com

Memo. No: 589/31 /BLRO/Kanksa/25

Date: 20.05.2025

NOTICE
U/S-4C(5) of WBLR Act,1955

Ref.: Solemn order dated 25.04.2025 passed by the Hon'ble NGT in O.A. No. 72/2025/EZ.

To
Md. Rize Ahamed
S/O- Sagir
Kanksa Mollapara, P O- Panagarh Bazar,
Dist- Paschim Bardhaman, PIN-713148.

During site visit by the fact finding committee in order to comply with the solemn order dated-25.04.2025 passed by the Hon'ble NGT Eastern Zone Bench, Kolkata in connection with O.A No-72/2025/EZ it appeared that the character of the land mentioned in the schedule has been partially changed. You, being a rayat in respect of the land in question, have responsibilities to stop the change. Hence, you are directed to restore the land mentioned in the schedule below to it's original character **within the period of four weeks** after receiving this notice. Failing which, consequences will follow, as per provisions laid down U/S- 4D of WBLR Act,1955.

Schedule of the land:-

Mouja- Prayagpur,
JL No-88,
LR Plot No-523,
Appertained to LR Kh No-6024

Assistant Director and
Block Land & Land Reforms Officer
Kanksa, Paschim Bardhaman.
Assistant Director
and
Block Land and Land Reforms Officer
Kanksa, Paschim Bardhaman

BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH,
KOLKATA

ORIGINAL APPLICATION NO.
72/2025/EZ

In The Matter of:

Prakash Das

... Applicant

Versus

State of West Bengal & Ors.

... Respondents

AFFIDAVIT FILED BY THE
RESPONDENT NUMBER 04,
DISTRICT MAGISTRATE &
COLLECTOR, PASCHIM
BARDHMAN DISTRICT

RAJIB RAY

Advocate

For The State of West Bengal

Email: rajib.ray.official123@gmail.com
(M): 9830132729.